

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO 99 of 2021 (SZ)

IN THE MATTER OF:

Tribunal on its own motion Suo Motu based on the News item published in The Times of India Newspaper, Chennai Edition Dt.05.04.2021, Under the Caption "Chennai, You are breathing micro plastic".

Applicant(s)

Versus

The Chief Secretary to Govt. of Tamilnadu & 7 Others

Respondent(s)

INDEX

S. No.	Particulars	Page No.
01	Status Report	01 - 03
02	Annexure - I: Directions under Sec 5 of EPA, 1986 to State Govt. for non-submission of information/ submission of incomplete information on Plastic Waste Management to CPCB	04 - 06
03	Annexure – II: Directions under Sec 5 of EPA, 1986 for setting up of institutional mechanism for enforcement of provisions of PWM Rules	07 - 10
04	Annexure – III: Direction under Sec 5 of EPA, 1986 to State Govt. Regarding registration of plastic brand owners/producers and fulfilment of Extended Producers Responsibility as per provision of PWM Rules	11 - 17
05	Annexure – IV: CPCB letter dated 19.05.2021, to provide status of banning of Single Use Plastic and implementation status of provision of PWM Rules & SWM Rules w.r.t fulfillment of EPR liability by producers & brand owners	18 - 19
06	Annexure – V: Status of SUP Ban & fulfillment of EPR liability by producers & brand owners	20 - 37



**Place: Chennai
Date: 27.05.2021**


H.D. Varalaxmi
Regional Director
Central Pollution Control Board
Regional Directorate, Chennai

CENTRAL POLLUTION CONTROL BOARD**DELHI**

Date: 27.05.2021

Status Report in the NGT Suo Moto matter (O.A. No. 99/2021(SZ) on news item published in the The Times of India newspaper Chennai edition dated April 05, 2021**1.0 BACKGROUND**

Vide order dated 16.04.2021 in aforesaid matter, Hon'ble NGT issued the following directions

Para12: The Central Pollution Control Board (CPCB) is also directed to consider this issue and also to come with a guideline as to how such probable dangerous pollutant unnoticed of can be curbed and how this also can be taken into consideration while fixing the standard for Ambient Air Quality (AAQ) criteria and what are all the mechanism to be provided for reducing the pollution that is likely to be caused on account of micro plastic as alleged in the report.

Para 13: The Central Pollution Control Board (CPCB) and the State Pollution Control Board (SPCB) are directed to submit the report as to how far the notifications issued banning single plastic use has been implemented in the Southern States especially in Tamil Nadu and whether the extended producers liability that has been fixed under the Plastic Waste Management Rules, 2016 and Rule (17) of the Solid Waste Management Rules, 2016 is being implemented in its letter and spirit and what are all the steps taken by the regulators to consider these aspects as well.

2.0 ACTION TAKEN BY CPCB**2.1 Inclusion of microplastics in National Ambient Air Quality Standards**

National Ambient Air Quality Standards (NAAQS) were introduced in 1982. These standards have been revised by CPCB in 1994, and later in 2009. NAAQS takes into account long term exposure to air pollution based on annual norms or brief exposures through 01/ 08/ 24 hourly standards for 12 parameters. Revised NAAQS were notified in 2009 for 12 pollutants (PM10, PM2.5, NO2, SO2, CO, O3, NH3, Pb, C6H6, BaP, As and Ni) based on health impact due to pollutant levels in the atmosphere. However, standards for atmospheric microplastics (MPs) monitoring were not part of NAAQS.

Revision of National Ambient Air Quality Standards (NAAQS) has been initiated and standards for atmospheric microplastic monitoring shall be examined as a part of the proposed study.

2.2 Control plastic pollution

Following measures to be taken for control plastic pollution which inturn would minimise microplastics in environment to include:

- a) Strengthening infrastructure for collection, segregation, channelization & processing of plastic waste
- b) Restrictions on manufacture & use of Single Use plastic items
- c) Standardizing protocols for identification, characterization & quantification of microplastics
- d) Effective fulfilment of Extended Producer Responsibility by Producers/Brandowners
- e) Creating public awareness for prevention & control of plastic pollution
- f) Promoting alternatives to petro-based plastic such as compostable plastics
- g) Taking measures to prevent plastic waste littering specifically at hot spot
- h) Standardization of beach clean up activities of litter including deployment of low cost trap, adoption of beaches , development of SOP for beach clean up etc
- i) Taking measures to prevent burning of plastic waste
- j) Taking measures to prevent dumping of plastic waste in river, lakes and other water bodies
- k) Permitting operation of only registered plastic manufacturing / waste processing units having proper facilities
- l) Taking strict penal action against defaulters of plastic
- m) Setting up Institutional mechanism for implementation of PWM Rules

2.3 Implementation status – EPR liability & SUP Notification

- **Annual Report for Plastic Waste Management: In compliance with provisions of PWM Rules (Section Rule 17 (3)) , CPCB complies Annual Report on implementation status of PWM Rules based on information provided by SPCBs/PCCs.**
- **CPCB has issued following Directions to SPCBs/PCCs under Section 5 of EPA**
 - i. Directions under Sec 5 of EPA, 1986 to State Govt. for non-submission of information/ submission of incomplete information on Plastic Waste Management to CPCB in compliance with Hon'ble NGT Directions dated December 06, 2020 & September 10, 2020 in the matter of OA No. 247/ 2017 (CPCB vs. State of Andaman & Others).(Annexure-I)

- ii. Directions under Sec 5 of EPA, 1986 for setting up of institutional mechanism for enforcement of provisions of PWM Rules. (**Annexure-II**)
- iii. Direction under Sec 5 of EPA, 1986 to State Govt. Regarding registration of plastic brand owners/producers and fulfilment of Extended Producers Responsibility as per provision of PWM Rules. (**Annexure-III**)

In addition to the above directions, in compliance with Hon'ble NGT Directions CPCB has issued letter **dated 19.05.2021(Annexure IV)** to southern states(Tamil Nadu, Andhra Pradesh, Karnataka, Kerala, Goa, Puducherry, Telangana) to provide status of banning of Single Use Plastic and implementation status of provision of PWM Rules & SWM Rules w.r.t fulfilment of EPR liability by producers & brandowners.

On the basis of information provided by the concerned SPCBs/PCCs - status of SUP Ban & fulfilment of EPR liability by producers & brandowners is placed at **Annexure V**



SPEED-POST/E-MAIL

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F-No. B-11011/UPC II/PWM/ 2020-21

9th October, 2020

To,
Principal
Secretaries (UD)
All States/UT

Sub: Directions under Sec 5 of EPA, 1986 to State Govt. for non-submission of information/ submission of incomplete information on Plastic Waste Management to CPCB in compliance with Hon'ble NGT Directions dated December 06, 2020 & September 10, 2020 in the matter of OA No. 247/ 2017 (CPCB vs. State of Andaman & Others)

WHEREAS, the Ministry of Environment, Forest and Climate Change (MoEF&CC) notified the Plastic Waste Management Rules 2016 in exercise of the powers conferred under sections 3,6 and 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016;

WHEREAS, Ministry of Environment, Forest and Climate Change amended PWM Rules 2016 vide Notification No. G.S.R. 285(E) dated March 27, 2018;

WHEREAS Rule 5 of PWM Rules 2016 specifies that the plastic waste management by the urban local bodies in their respective jurisdiction shall be as under: -

- Plastic waste, which can be recycled, shall be channelized to registered plastic waste recycler and recycling of plastic shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time;
- Local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with;
- Thermo set plastic waste shall be processed and disposed of as per the guidelines issued from time to time by the Central Pollution Control Board; and
- The inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, 2000 or as amended from time to time.

Cont...

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक..... 13/10/2020

o/c

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

212210/20
12-10-20

WHEREAS Rule 6 of PWM Rules specifies Responsibility of local body. –

- (1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.
- (2) The local body shall be responsible for setting up, operationalization and co-ordination of the waste management system and for performing the associated functions, namely:
 - (a) Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;
 - (b) ensuring that no damage is caused to the environment during this process;
 - (c) ensuring channelization of recyclable plastic waste fraction to recyclers;
 - (d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;
 - (e) creating awareness among all stake holders about their responsibilities;
 - (f) engaging civil societies or groups working with waste pickers; and
 - (g) ensuring that open burning of plastic waste does not take place.
- (3) The local body for setting up of system for plastic waste management shall seek assistance of producers and such system shall be set up within one year from the date of final publication of these rules in the Official Gazette of India;
- (4) The local body to frame bye-laws incorporating the provisions of these rules.

WHEREAS it is observed that although the PWM Rules were notified in 2016, its implementation remains inadequate and strengthening of infrastructure for collection, channelization and strengthening of plastic waste is required to ensure maximum utilization of this waste and minimize its litter;

WHEREAS Hon'ble NGT vide Order dated 06.12.2019 in the matter of OA No. 247/2017, directed the State Govt. to *finalize the time targeted action plans and give information about the implementation status and submit their compliance reports to CPCB quarterly in a cumulative format, failing which compensation of Rs. 1 lakh per quarter shall be levied by the CPCB;*

WHEREAS CPCB revised the format for submission of information by States/UTs to ensure compliance with Hon'ble NGT Directions and send the same to all States/UTs vide letter dated December 31, 2019 ;

WHEREAS no response has been received from your **state/UT** so far;

WHEREAS gaps have been observed in the report() filed by for the quarter (October to December;

WHEREAS non-submission of complete information to CPCB as per details given above is in violation of Rule 5 and Rule 6 of PWM Rules as well as provisions of NGT Act;

WHEREAS Hon'ble NGT in its Order dated September 10, 2020 has observed that *the relevant information has not been provided by the States/UT and directed CPCB to file its action taken report before the next date (14.10.2020);*

NOW THEREFORE in exercise of powers vested under Section 5 of EPA 1986, following Directions are being issued to your office

- (a) Submission of complete information as per format sent to your office on December 31, 2019
- (b) Deposition of -- as compensation with CPCB for non-submission of information for the three quarters(---),

You are required to confirm receipt of this direction and file the response by October 16, 2020 to this office



(Shiv Das Meena)

Chairman

Copy to:

1. **Joint Secretary (CP Division)** : For kind information please
Ministry of Environment, Forests & Climate Change
Indira Paryavaran Bhawan, Jor Bagh
Road, New Delhi, 110003

2. **Incharge, IT Division** : For uploading on CPCB website
CPCB



(Prashant Gargava)

Member Secretary



SPEED-POST/E-MAIL

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F-No. B-11011/UPC II/PWM/ 2020-21

8095-8/65

9th October, 2020

To,

The Chairman (All SPCBs/PCC)/ Secretary UD

Sub: Directions under Sec 5 of EPA, 1986 for setting up of institutional mechanism for enforcement of provisions of PWM Rules

WHEREAS in exercise of Powers under Section 6, 8 and 25 of the Environment (Protection) Act, 1986, MoEF&CC notified Plastic Waste Management Rules vide Notification no. **G.S.R 320(E) dated March 18, 2016;**

WHEREAS Rule 12 of PWM Rules 2016 specifies the Authority for enforcement as follows:

- (1) The State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multi-layered packaging, processing and disposal of plastic wastes;
- (2) The concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multi-layered packaging;
- (3) The concerned Gram Panchayat shall be the authority for enforcement of the provisions of these rules relating to waste management by the waste generator, use of plastic carry bags, plastic sheets or like, covers made of plastic sheets and multi-layered packaging in the rural area of the State or a Union Territory; and
- (4) The authorities referred limits of the jurisdiction of the concerned district in the to in sub-rules (1) to (3) shall take the assistance of the District Magistrate or the Deputy Commissioner within the territorial enforcement of the provisions of these rules.

WHEREAS Under Rule 8(b) of PWM Rules – Waste generator shall not litter the plastic waste and ensure segregated storage of waste at source and handover segregated waste to urban local body or gram panchayat or agencies appointed by them or registered waste pickers', registered recyclers or waste collection agencies;

Cont...

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत.....
दिनांक..... 13/10/2020

O/C

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

21/10/20
12/10/20

WHEREAS Under Rule 4(1)(c) of PWM Rules - Carry bag made of virgin or recycled plastic, shall not be less than fifty microns in thickness;

WHEREAS under Rule 13 of PWM Rules- producers, manufacturers and recyclers of plastics are to be registered with the concerned SPCB/ PCC;

WHEREAS it is observed that although the PWM Rules were notified in 2016, its implementation remains inadequate and strengthening of enforcement is required to ensure maximum utilization of this waste and minimize its litter;

WHEREAS Hon'ble NGT vide Order dated 06.12.2019 in the matter of OA No. 247/2017, emphasized for establishment of institutional mechanism to ensure that no unregistered plastic unit is operational and no such unit is running in non-conforming residential areas. Further the enforcement mechanism has to be in place to restrict the production and availability plastic bags less than 50 micron thickness. Requirement for strengthening of surveillance to check littering of plastic waste, specifically in the prominent public places, has been stated in the Directions. Hon'ble NGT directed the States to submit their compliance reports to CPCB quarterly in a cumulative format, failing which compensation of Rs. 1 lakh per quarter shall be levied by the CPCB;

WHEREAS CPCB sent the format for submission of information by States/UTs to ensure compliance with Hon'ble NGT Directions and sent the same to all States/ UTs vide letter dated December 31, 2019; **(Annexure I)**

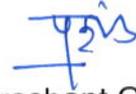
WHEREAS vide report submitted by your state/UT to CPCB, the following status was reported by your State:

<u>Unregistered Plastic Units</u>	
<u>Manufacturing of Bags sheets</u>	
<u>Regulating of littering of thermocol Polystyrene disposable</u>	
<u>Special surveillance squad for checking littering in specific public places</u>	

WHEREAS Hon'ble NGT in its Order dated September 10, 2020 has observed that adequate steps are not taken by the concerned states/UTs on the matter and emphasised on the need for increased interaction between the CPCB and SPCB/PCCs *to work out enforcement strategies*, including action plans in all the Districts, involving Educational, Religious and other Institutions in the interest of public health and protection of environment. Hon'ble NGT has directed that to begin with one model district has to be identified for the purpose and made compliant and the entire State should be made compliant on the issues highlighted by Hon'ble NGT. Active involvement of State Level Monitoring Committees, District Magistrates and other concerned local authorities was required for effective enforcement of the statutory regime”

2. Incharge, IT Division
CPCB

: For uploading on CPCB website



✓ (Prashant Gargava)

Member Secretary

o/c

Annexure I**Format for submission of information for Institutional Mechanism for PWM**

1	a	Issue of Public Notice for identification of unregistered units, units operating in non-confirming areas, units manufacturing bags with thickness < 50 micron	Yes/No
	b	If yes - please provide copy	
2	a	Creation of Public Grievance Cell	Yes/ No
	b	If yes, please provide details	
3	a	Identification of institutions which will be involved in implementation of Action Plan	Yes/ No
	b	If yes, please provide details(List of identified institutions)	
4	a	Training of workers from this institutions	Yes/ No
	b	If yes, please provide details (Development of training module/ No. of workers trained/ institutions covered etc.)	
5	a	Launching Awareness Program for general public	Yes/No
	b	If yes, please provide details (Institutions involved, issues covered , etc)	
6	a	Identification of locations where littering is a common problem (Pl. Provide list)	
7	a	Have surveillance squads been deputed in all locations as per "6a" above	
8	a	Taking punitive actions against defaulting industries (as per (1a) above)(-Details of identified industries and punitive action taken to be provided)	
9	a	Incorporation of user fee for waste generator and spot fines for littering in bye-laws of local bodies	Yes/No
	b	If yes, please provide copy of bye laws and details of violations and the fee/ fines imposed	
10	a	Name of district identified as model district	Yes No
11		Time frame for implementation of above	



SPEED-POST/E-MAIL

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

F.No.B-11011/UPC-II/PWM (Direction)/2019-20

1201-1836

Date: 06.10.2020

To,

**The Chairman,
All SPCBs/PCCs**

Sub:- Directions under Sec 5 of EPA, 1986 to SPCBs/PCCs regarding Registration of Plastic Brand owners/ Producers and fulfilment of Extended Producer Responsibility as per provision of PWM Rules

WHEREAS, the Ministry of Environment, Forest and Climate Change (MoEF&CC) notified the Plastic Waste Management Rules 2016 in exercise of the powers conferred under sections 3,6 and 25 of the Environment (Protection) Act, 1986 vide Notification No. G.S.R 320 (E) dated March 18, 2016.

WHEREAS, Ministry of Environment, Forest and Climate Change amended PWM Rules 2016 vide Notification No. G.S.R. 285(E) dated March 27, 2018.

WHEREAS, Under Rule 9(1) of Plastic Waste Management Rules, 2016 the producers, within a period of six months from the date of publication of these rules, shall work out modalities for waste collection system based on Extended Producers Responsibility and involving State Urban Development Departments, either individually or collectively, through their own distribution channel or through the local body concerned;

WHEREAS, Under Rule 9(2) of Plastic Waste Management Rules, 2016 Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal.

WHEREAS, Under Rule 12(1) of Plastic Waste Management Rules, 2016 The State Pollution Control Board or Pollution Control Committee shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multi-layered packaging, processing and disposal of plastic wastes;

Contd....2

WHEREAS, Under Rule 13(1) of Plastic Waste Management Rules, 2016 No person shall manufacture carry bags or recycled plastic bags or multi-layered packaging unless the person has obtained a registration from the State Pollution Control Board or the Pollution Control Committee of the Union Territory concerned, as the case may be, prior to the commencement of production;

WHEREAS, Under Rule 13(2) of Plastic Waste Management Rules, 2016 Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in Form-I to

- i. "The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating one or two States or Union Territories"; or
- ii. "The Central Pollution Control Board, if operating in more than two States or Union Territories".

WHEREAS it is observed that several Brand owners/producers are operating without registration from SPCB/PCC/CPCB as the case may be.

WHEREAS it is observed that several States/UTs have not registered any Brand owner/Producer as per provision of Rule 13(1) of PWM Rules.

WHEREAS it is observed that several Brand owners/ producers who have applied for Registration do not respond to queries raised by CPCB for considerably long duration and are non-compliant as per provisions of PWM Rules during this period. The list of such Brand owners/ producers along with the date of last correspondence from CPCB is enclosed herewith.

WHEREAS it is observed that Brand owners/ producers do not respond to queries raised by CPCB for Registration under provision of PWM Rules for long period during and can be considered as non-compliant with provisions of PWM Rules during this period. The list of such Brand owners/ producers along with the date of last correspondence from CPCB is enclosed herewith.

WHEREAS Hon'ble NGT in its Order dated September 10, 2020 in the matter of O.A. 997/2020 and 28/2020 has observed that coercive measures have to be adopted by SPCBs/PCC/CPCB to ensure that the Producers/Brand owners obtain Registration and fulfil their EPR liability as per provisions of PWM Rules 2016.

NOW THEREFORE in view of above and in exercise of powers vested under Section 5 of EPA, following Directions are being issued to your office: :

- SPCBs/PCCs shall identify the Brand owners/ producers operating without Registration from SPCB/PCC/ CPCB in their State/UT.
- SPCBs/PCCs shall take action against the defaulting units as per provisions of Plastic Waste Management Rules, 2018 which shall include closure of their operations, and levying Environmental Compensation.

You are required to confirm receipt of this direction and file the response by October 10, 2020 to this office.

(Shiv Das Meena)
Chairman

Copy to:

1. **Joint Secretary (CP Division)** : For kind information please
**Ministry of Environment, Forests &
Climate Change**
Indira Paryavaran Bhawan, Jor Bagh
Road, New Delhi, 110003

✓ 2. **Incharge, IT Division** : For uploading on CPCB website
CPCB

(Prashant Gargava)
Member Secretary

Application for Registration with CPCB Currently Pending with *applicants*

Sl. No.	Name of Brand-owners/ Producers
1.	M/s. Panasonic India Pvt. Ltd. 12TH FLOOR, AMBIENCE TOWER, AMBIENCE ISLAND, NH-8, GURGAON Gurgaon HR 122002
2.	M/s. Mahesh Edible Oil Industries Ltd. 3/14 AJUNGPURA -B DELHI DL 110014 IN
3.	M/s. Coromandel International Ltd. 1-2-10, SARDAR PATEL ROAD, SECUNDERABAD HYDERABAD ANDHRA PRADESH TG 500003 IN
4.	M/S. Indo Nissin Foods Pvt. Ltd. 1102 11th Floor, Raheja Towers, West wing, M.G Road Bangalore Bangalore KA 560001 IN
5.	M/s. Aculife Healthcare Pvt. Ltd. Commerce House - V, Besides Vodafone House, Prahladnagar Corporate Road, Ahmedabad Ahmedabad GJ 380051 IN
6.	M/s. Daikin Air Conditioning India Pvt. Ltd. 210, 1st Floor, Okhla Industrial Area, Phase 3, Delhi South Delhi DL 110020 IN
7.	M/s. Devyani Food Industries Ltd. F-2/7 OKHLA INDUSTRIAL AREAPHASE I NEW DELHI DL 110020 IN
8.	M/s. Srinivasa Farms Pvt. Ltd. PLOT NO.82, KAVURI HILLS, PHASE II, MADHAPUR HYDERABAD Hyderabad TG 500081 IN
9.	M/s. N. Ranga Rao & Sons Pvt. Ltd. No.1553 Vanivilas Road Mysore Mysore KA 570004 IN
10.	M/s. Seco Tools India Pvt Ltd AT NO. 582, PUNE NAGAR ROAD KOREGAON BHIMA TAL-SHIRUR, PUNE Pune MH 412216 IN
11.	M/s Vijay Solvex Ltd. BHAGWATI SADAN, SWAMI DAYANANDMARG, STATION ROAD, ALWAR RJ 301001 IN
12.	M/s Deepak VegPro Pvt. Ltd. OLD INDUSTRIAL AREA, ITARANA ROAD, ALWAR 301 001 ALWAR RJ 000000 IN
13.	M/s. Herbalife Nutrition International Pvt. Ltd. PARDHANANI WILSHIRE, No. 14, COMMISSARIAT ROAD BANGALORE KA 560025
14.	M/s. M.C. Traders 2 K.M. Stone, Bagha Purana Road, Nihal Singh Wala, Moga, Punjab
15.	M/s. Creamline Dairy Products Ltd. H.No.6-3-1238/B/21 Asif Avenue, Rajbhavan Road, Hyderabad TG 500082 IN
16.	M/s. ADM Agro Industries Latur & Vizag Pvt. Ltd. Vatika Professional Point, 3rd Floor Golf Course Extension Road, Sector 66 Gurugram Gurgaon HR 122018 IN
17.	M/s. ADM Agro Industries India Pvt. Ltd. Plot No J-97, MIDC, Tarapur Industrial Area Doripuja Road, Near Mahavir Chambers, Boisar Palghar Thane MH 401506 IN
18.	M/s. Skoda Auto Volkswagen India Private Ltd.(SAVWIPL) E -1, MIDC INDUSTRIAL AREA PHASE III VILLAGE NIGOJE MHALUNGE KHARABWADI CHAKAN TAL KHED PUNE MH 410501 IN
19.	M/s. Dream Bake Pvt. Ltd. 296, Kalu Khan Road Boral KOLKATA WB 700154 IN

20.	M/s. Microsoft Corporation (India) Pvt. Ltd. 807, New Delhi House Barakhamba Road New Delhi Central Delhi DL 110001 IN
21.	M/s. Liberty Oil Mills Ltd. VILLAGE BAMNETALUKA SHAHAPUR THANE MH 421602 IN
22.	M/s Ruchi Soya Industries Ltd. RUCHI HOUSE, ROYAL PALMS, SURVEY NO. 169, AAREY MILK COLONY, NEAR MAYUR NAGAR, GOREGAON (EAST) Mumbai Mumbai City MH 400065 IN
23.	M/s. Baidyanath Ayurved Bhawan Pvt. Ltd. 1 GUPTA LANE KOLKATA WB 700006
24.	M/s. Three-N-Products Pvt. Ltd. 24-A SHIVAJI MARG NEW DELHI New Delhi DL 110015
25.	M/s. Natco Pharma Ltd. Natco House , Road No.2, Banjara hills Hyderabad Hyderabad TG 500034 IN
26.	M/s. Tong Garden Food Marketing Pvt. Ltd. Plot no.72, Mahalaxami Industrial Estate, Vasna lyava, Sanand Viramgam Highway Sanand Ahmedabad GJ 382170
27.	M/s. Future Consumer Ltd. Knowledge House, Shyam Nagar, Off Jogeshwari Vikhroli Link Road, Jogeshwari(East) Mumbai MH 400060 IN
28.	M/s. Mahindra Summit Agriscience Ltd. Mahindra Towers, Dr. G. M. Bhosale Marg, P. K Kurne Chowk, Worli MUMBAI Mumbai City MH 400018 IN
29.	M/s. Milkfood Limited BAHADURGARH DISTT PATIALALA PUNJAB PB 147021 IN
30.	M/s. Vicco Laboratories 25 JERBAI WADIA ROAD PAREL MUMBAI MH 400012
31.	M/s/ Uniqlo India Pvt. Ltd. 5th Floor, Caddie Commercial Tower Aerocity (DIAL) New Delhi South West Delhi DL 110037 IN
32.	M/s. CP Milk and Foods Pvt. Ltd. B-13, H ROAD MAHANAGAR EXTENSION, MAHANAGAR LUCKNOW Lucknow UP 226006
33.	M/s. TechNova Imaging Systems (P) Ltd. LAXMI MILLS ESTATE OFFDR E MOSES ROAD MAHALAXMI MUMBAI MH 400011 IN
34.	M/s. Globus Industries and Services Ltd. VILLAGE KHIPANWALI, TEH. FAZILKA, DISTT. FEROZEPUR. FEROZEPUR PB 140056 IN
35.	M/s. Hitachi Air Conditioning India Limited 9TH FLOOR, ABHIJEET, MITHAKHALI SIX ROADS AHMEDABAD GJ 380006
36.	M/s. Dharampal Premchand Ltd. 4873 CHANDNI CHOWK DELHI DL 110006
37.	M/s. Godhawat Foods International Pvt Ltd. PLOT NO. 437, A/P CHIPARI, TAL. SHIROL, DIST. KOLHAPUR KOLHAPUR Kolhapur MH 416101 IN
38.	M/s. Godrej Tyson Foods Ltd. Godrej One, 3rd Floor, Pirojshanagar Eastern Express Highway, Vikhroli (East) Mumbai Mumbai City MH 400079 IN
39.	M/s. Provimi Animal Nutrition India Pvt. Ltd. IS-40, KHB INDUSTRIAL AREA, YELAHANKA NEW TOWN, BANGALORE Bangalore KA 560064 IN

	Gandhidham 370201
60.	M/s. Hetero Drugs Pvt. Ltd. 7-2-A2, HETERO CORPORATE INDUSTRIAL ESTATE, SANATHNAGAR HYDERABAD TG 500018 IN
61.	M/s. Super Market Groceries Pvt. Ltd. FAIRWAY BUSINESS PARK, 2ND, 7TH AND 8TH FLOOR, CHALLAGHATTA VILLAGE, BEHIND DELL, DOMLUR BANGALORE Bangalore KA 560071 IN
62.	M/s Modi Distillery 7, RAJ NIWAS MARG DELHI DELHI DL 000000 IN
63.	M/s. Itone (India) Pvt. Ltd. 312 Floor 3, Plot 541, Jogani Ind Estate, Senapati Bapat Marg, near Madhani Ind Estate, Dadar (West) Mumbai Mumbai City MH 400028
64.	M/s. DS Drinks and Beverages Pvt. Ltd. 4828/24, PRAHLAD LANE, ANSARI ROAD, DARYAGANJ NEW DELHI Central Delhi DL 110002
65.	M/s. Wrigley India Pvt. Ltd. 206 OKHLA INDUSTRIAL ESTATE PHASE - III NEW DELHI DL 110020
66.	M/s. Rakesh Eatables & General Products Pvt. Ltd. B-4, INDUSTRIAL AREA HAJIPUR Vaishali BR 844101
67.	M/s. Zuari Cement Ltd. Krishna Nagar – 516 311, Yerraguntla, Dist. – Kadapa, Andra Pradesh, India.
68.	M/s. Dinshaw's Dairy Foods Pvt. Ltd. GITTIKHADAN GOREWADA ROAD NAGPUR NAGPUR MH 440013
69.	M/s. GlaxoSmithKline Pharmaceuticals Limited Dr. Annie Besant Road Worli Mumbai- 400030
70.	M/S. MSN Laboratories Pvt. Ltd. MSN HOUSE, PLOT NO. C 24, SANATH NAGAR INDUSTRIAL ESTATE, SANATH NAGAR HYDERABAD TG 500018
71.	M/s. Saj Foods Products Pvt. Ltd. 5/1 ACHARYA JAGADISH CHANDRABOSE RD CALCUTTA WB 700020
72.	M/s. Waghmare Food Products Pvt. Ltd. 56, OLD BAGADGANJ, OPPOSITE - GANGABAI GHAT, NAGPUR MH 440008
73.	M/s. Shalimar Nutrients Private Limited 46C CHOWRINGHEE ROAD, EVEREST HOUSE 17TH FLOOR, SUITE NO. 17A, B & C KOLKATA WB 700071
74.	M/s. Ozone Procon Pvt. Ltd. FF/25, Orchid the Shopping Mall, B/s. Bhagwan (Goverdhan) Party Plot, Opp. Thaltej Lake, Thaltej Ahmedabad Ahmedabad GJ 380059
75.	M/s. RayBan Sun Optics India SP810-811, ROAD NO.20 RIICO INDUSTRIAL AREA, PHASE-II, BHIWADI ALWAR Alwar RJ 301019
76.	M/s. Cloudtail India (P) Ltd. Ground Floor Rear Portion, H-9, Block B- 1 Mohan Cooperative Industrial Area, Mathura Road ,Delhi DL 110044
77.	M/s. KELLOG India Pvt. Ltd. PLOT NO L2 & L3M I D C TALOJA RAIGAD MH 410208
78.	M/s. Mars International Pvt. Ltd. 4658-A, NO. 21 ANSARI ROAD, DARYA GANJ NEW DELHI Central Delhi DL 110002

दिव्या सिन्हा/Divya sinha
 Scientist "E"
 केन्द्रीय प्रदूषण नियंत्रण बोर्ड
 Central Pollution Control Board
 भारत सरकार, वातावरण, वन एवं जल
 विभाग, ई. ए. आर. भवन, पूर्व अर्जुन नगर
 ई. ए. आर. भवन, पूर्व अर्जुन नगर
 Palvesh Bhawan, East Arjun Nagar
 New Delhi/Delhi-110032

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Dated: 19.05.2021



File No. B-0-17011/7/PWM/2020

To,

The Member Secretary

(Karnataka, Kerala, Puducherry, Goa, A.P., Telangana,)

Sub: Information in the matter of O.A. No 99/2021(SZ)-Reg

Sir,

Hon'ble NGT vide order dated 16.04.2021 (**Annexure I**) in Suo Moto O.A. No. 99/2021(SZ) (based on news item "Chennai You are breathing Micro Plastic" published in The Times of India newspaper, Chennai edition dated April 05, 2021 (**Annexure II**) issued the following directions:

Para12: The Central Pollution Control Board (CPCB) is also directed to consider this issue and also to come with a guideline as to how such probable dangerous pollutant unnoticed of can be curbed and how this also can be taken into consideration while fixing the standard for Ambient Air Quality (AAQ) criteria and what are all the mechanism to be provided for reducing the pollution that is likely to be caused on account of micro plastic as alleged in the report.

Para 13: The Central Pollution Control Board (CPCB) and the State Pollution Control Board (SPCB) are directed to submit the report as to how far the notifications issued banning single plastic use has been implemented in the Southern States especially in Tamil Nadu and whether the extended producers liability that has been fixed under the Plastic Waste Management Rules, 2016 and Rule (17) of the Solid Waste Management Rules, 2016 is being implemented in its letter and spirit and what are all the steps taken by the regulators to consider these aspects as well.

In view of the above, it is requested that the following information may be provided to CPCB:

- (i) Details of Orders issued by State Govt. regarding banning of Single Use Plastic and its implementation status
- (ii) Implementation status of provision of PWM Rules & SWM Rules w.r.t fulfilment of EPR liability by producers & brandowners

As the matter is scheduled for hearing on May 28, 2021, it is requested that the above information be provided to CPCB latest by May 24, 2021

This issues with the approval of competent authority.

Yours faithfully


(Yogesh Chandra)
Scientist-B

Copy to:

1. RD Chennai & Bengaluru

For information & follow-up please


(Yogesh Chandra)

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली- 110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in



File No. B-0-17011/7/PWM/2020

To,

The Member Secretary
Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai-600032

केन्द्रीय प्रदूषण नियंत्रण बोर्ड no: 19
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA
Dated: 19.05.2021

Sub: Information in the matter of O.A. No 99/2021(SZ)-Reg

Sir,

Hon'ble NGT vide order dated 16.04.2021(**Annexure I**) in Suo Moto O.A. No. 99/2021(SZ) (based on news item "Chennai You are breathing Micro Plastic" published in The Times of India newspaper, Chennai edition dated April 05, 2021 (**Annexure II**) issued the following directions:

Para12: The Central Pollution Control Board (CPCB) is also directed to consider this issue and also to come with a guideline as to how such probable dangerous pollutant unnoticed of can be curbed and how this also can be taken into consideration while fixing the standard for Ambient Air Quality (AAQ) criteria and what are all the mechanism to be provided for reducing the pollution that is likely to be caused on account of micro plastic as alleged in the report.

Para 13: The Central Pollution Control Board (CPCB) and the State Pollution Control Board (SPCB) are directed to submit the report as to how far the notifications issued banning single plastic use has been implemented in the Southern States especially in Tamil Nadu and whether the extended producers liability that has been fixed under the Plastic Waste Management Rules, 2016 and Rule (17) of the Solid Waste Management Rules, 2016 is being implemented in its letter and spirit and what are all the steps taken by the regulators to consider these aspects as well.

In view of the above, it is requested that the following information may be provided to CPCB:

- Report prepared by Pondicherry University & Cochin University of Science & Technology as cited in the news Article (**Annexure II**)
- Details of Orders issued by State Govt. regarding banning of Single Use Plastic and the implementation status
- Implementation status of provision of PWM Rules & SWM Rules w.r.t fulfilment of EPR liability by producers & brandowners

As the matter is scheduled for hearing on May 28, 2021, it is requested that the above information be provided to CPCB latest by May 24, 2021.

This issues with the approval of competent authority.

Yours faithfully

(Yogesh Chandra)
Scientist-B

Copy to:

- RD Chennai , CPCB
- DH (AQM, CPCB)

For information & follow-up please


(Yogesh Chandra)

Annexure-V

Status of SUP Ban & fulfilment of EPR liability by producers & brandowners

Sl. No	Item	Kerala	Karnataka	Tamil Nadu
1	Implementation of thickness >50 µm carry bags (virgin/recycled) [Rule 4(c & d)]	Ban of single use plastic items including plastic carrybags irrespective of thickness in the State w.e.f 01/01/2020 vide G.O.(Ms)No. 6/2019 Env dated 27/11/2019;G.O.(Ms) No. 2/2020 /ENVT dated 27-1-2020 and vide GO no G.O.(Ms) No.4/2020 Envt dated 16/02/2020	Government of Karnataka has banned manufacture use, and sale of carry bags ((No.FEE 17EPC 2012,Bangalore dated 11.02.2016)	Tamilnadu Government in G.O. (Ms). No.84 dated 25.06.2018, notified ban on manufacture, store, supply, transport, sale or distribute of use and throwaway plastics irrespective of thickness including plastic carry bags of any size and thickness and came into effect from 01.01.2019
2	Partial/Complete ban on use of Plastic carry bags (through Executive Order)	Do	Do	Do
3	Issue of Public Notice for identification of unregistered units, units operating in non-confirming areas, units manufacturing bags with thickness < 50 micron (Yes/No)	No	GAP	TNPCB has issued instructions to the district environmental engineers to recommend closure direction and disconnection of power supply against plastic waste recycling units who are in operation without valid registration as per PWM Rules, 2016. Also, Public notice in English and Tamil is being issued for identification of unregistered units, plastic units operating in non-confirming/ residential areas and units manufacturing carry bags as per PWM Rules, 2016 and use and throwaway plastic manufacturers as per GO Ms No. 84 of E&F Dept. dated 25.06.2018.

GAP - Information not provided

Sl. No	Item	Kerala	Karnataka	Tamil Nadu
4	Creation of Public Grievance Cell(es/No)	YesThe public Grievance cell already exists. The public can file complaint in the Chief Minister's Public Grievances Redressal Cell . They can also submit the grievance in and of the Board's office in every district based on their convenience. They can also submit their grievance by mail.	GAP	Presently, complaints are received by the TNPCB through online grievance petition redressal system and necessary action is being taken.However, creation of public grievance cell for registration and resolution of complaints has been instructed for model districts to implement the same.
5	Identification of institutions which will be involved in implementation of Action Plan (Yes/No)	YesThe Government vide order No. 6/2019/Envvt dated 27/11/2019 authorized all District Collectors, Sub Divisional Magistrates, officers authorized by the Kerala State Pollution Control Board, Secretaries of all local bodies and any other authority or officer authorized by the Central GOvernment u/s 19 of the Environment (Protection) Act 1986 for the implementation of directons on ban on single use plastic and to file complaint before the appropriate judicial forum to take cognizance of the offense	GAP	The Municipal Administration & Waste Supply Department vide GO Ms. No. 58 dated 20.04.2019 has ordered to constitute special task force under the chairmanship of district collector/ district magistrate. The special task force (STF) in every district is entrusted with the task of creating awareness about SWM Rules, 2016 by involving educationa, religious and social organisations including local Eco-clubs. In this regard, TNPCB vide letter dated 03.12.2020 has addressed the additional chief secretary, MAWS Department to issue Amendment to GO Ms. No. 58 of MAWS Dept. dated 20.04.2019 to include the members of residential welfare association, industrial associations, industrial development Corporations, Market associations etc in the special task force in order to ensure the following i) Enforcement of action plan for plastic waste

Sl. No	Item	Kerala	Karnataka	Tamil Nadu
		as per the provisions of the Environment (Protection) Act, 1986		management as per PWM Rules, 2016.ii) Training of workers in the urban local bodies, Resident welfare associations, industrial associations, market associations etc. to achieve effective implementation of plastic waste management.iii) To launch awareness program for the publiciv) To identify locations (parks, Religious places etc) where littering is a common problemv) To create surveillance squad to prevent littering in such locations.
6	Training of workers from this institutions (Yes/No)	Yes	GAP	Yes
7	Launching Awareness Program for general public (Yes/ No)	YesAwareness programmes on Environmental Rules were conducted at State level and District level. Awareness programmes for the 'identification of Single use plastic products by simple methods, its alternatives and compostable products was conducted by Central Institute of Plastic Engineering & Technology (CIPET) in co-ordination with Kerala State Pollution Control Board at Regional level at	GAP	Yes

Sl. No	Item	Kerala	Karnataka	Tamil Nadu
		Thiruvananthapuram, Ernakulam and Kozhikode. In this programme, 60 persons participated in Trivandrum, 100 in Ernakulam and more than 300 in Kozhikode. The Board also conducted programmes on implementation of Rules at State level, Regional and District level.		
8	Identification of locations where littering is a common problem (Yes/No)	Litter survey is being conducted by the Board and the gathered details are studied.	GAP	Yes
9	Have surveillance squads been deputed in all locations (Y/N)	Yes	GAP	Yes
10	Incorporation of user fee for waste generator and spot fines for littering in bye-laws of local bodies (Yes/No)	Yes As per the G.O (MS) No 6/2019/Envt dated 27.11.2019, the Secretaries of all local self Government Institutions, Sub Divisional Magistrates and the authorized officers under Kerala State Pollution Control Board shall impose Rs. 10,000/- as fine	GAP	With respect to plastic waste management, urban local bodies have notified bye-laws in which plastic waste management fee is prescribed (as per Rule 15 of PWM Rules, 2016) and penalty provisions for providing unsegregated plastic waste by residents and commercial establishments is prescribed. Since there is no provision for imposition of spot fines

Sl. No	Item	Kerala	Karnataka	Tamil Nadu
		<p>to any manufacturer, shopkeeper, vendor, wholesaler, raitailer, trader or any other persons who violates any of the directions mentioned in the above order. If such person is found in violation of any of the directions for the second time, they will be imposed a fine of Rs. 25,000. If the violation is found repeated by such person, the Secretaries of all the Local self Governmet Institutions and the authorized officers under Kerala State Pollution Control Board are directed to impose a fine of Rs. 50,000/- and to issue closure order to such shop/manufacturer form carrying out any such activity thereafter in such premises.</p>		<p>for littering in the PWM Rules, 2016, the same in not prescribed in the bye-law of local bodies. Meanwhile, as per Rule 4(3), 15(f) & 15(zf) of SWM Rules, 2016, local bodies have to specify user fee for waste generator & spot fines for littering in their bye-laws. In this regard, all the urban local bodies have framed & notified the bye-law with provisions for user fee & spot fines for littering of solid wasted in public places, open places, open places, water bodies, etc. In order to ensure effective implementation on the specification of user fee and levying of spot fine by the local bodies, TNPCB has issued directions under section 5 of environment (Protection) Act, 1986 vide Board proc. Dated 03.12.2020 to the commissioner, greater Chennai Corporation, the commissioner of municipal administration, the director of Town panchayats and the director of Rural Development & Panchayat Raj Department.</p>
11	No of registered Producers/brand owner/importers as per Rule 9 & 13 of PWM	0	NA	78

Sl. No	Item	Kerala	Karnataka	Tamil Nadu
12	Percentage of producers / brand owners / importers which have engaged with ULB of PWM	0	NA	0
13	No.of Brandowners/ producers operating without Registration from SPCB/PCC/ CPCB	In order to implement EPR financial responsibility of PIBOs, KSPCB proposed bringing all PIBOs under consent and generating EPR fund from consent fee. The EPR fund can be distributed to ULBs for strengthening their collection systems. This proposal has been sent to Kerala Govt for approval.	GAP	GAP
14	Details of Coercive Action taken against defaulting units	Guidelines for levying EC from the BOs need to be intimated. As the proposal has not been approved so far, the Board is not able to take action of EPR registration.	GAP	GAP

Sl. No	Item	Kerala	Karnataka	Tamil Nadu
15	No. of violations & action taken on non-compliance of provisions of PWM Rules, 2016, as amended, 2018 (Rule 12)	District Pollution Control Board inspected various shops and market places through out the state and identified 93 number of violators . 465 inspections conducted and 153 violations observed. An amount of Rs. 13,05,000/- imposed and Rs. 3,35,000 collected as fine.	Director of municipal administration has conducted 8357 raids and Rs. 8877318/-, fine was collected and about 2205 tons of banned plastic seized during raids	Closure Direction and disconnection of power supply were issued to 5 plastic recycling units who were in operation without obtaining consent from the Board and Registration as per PWM Rules, 2016

Sl. No	Item	Goa	Andhra Pradesh	Telangana	Puducherry
1	Implementation of thickness >50 µm carry bags (virgin/recycled) [Rule 4(c & d)]	Implemented(order no. G-2/RNP/Goa/32/2018-20 dated 08.08.2019)	Implemented	Complete ban on <50 micron thickness plastic carry bags is under implementation.	All types of carry bag irrespective of thickness is banned in the UT of Puducherry with effect from 02.08.2019.
2	Partial/Complete ban on use of Plastic carry bags (through Executive Order)	Amendment in Goa non-biodegradable Garbage Control Act banning single use plastic . (order no. G-2/RNP/Goa/32/2018-20 dated 08.08.2019)	Certain Urban Local Bodies like Tadipatri, Vijayawada, Tirupati&Bobbili have put Ban on Plastic carry bags irrespective of their thickness. All local bodies have taken stand on ban on their own. No Executive Orders are available with this office	Do	Government of Puducherry has imposed total ban on single use plastics with effect from 02.08.2019.
3	Issue of Public Notice for identification of unregistered units, units operating in non-confirming areas, units manufacturing bags with thickness < 50 micron (Yes/No)	Yes	Yes, Board has issued public notice on 25.09.2019 ensuring thickness of petrobased plastic carry bags/films shall not be less than 50 micros except compostable carry bags. No producer/vendor/seller shall manufacture/stock/sold/use plastic carry bags/ film of thickness less than 50 microns.	GAP	Yes, Public Notice issued on 03.03.2017, in English and Vernacular language.

Sl. No	Item	Goa	Andhra Pradesh	Telangana	Puducherry
4	Creation of Public Grievance Cell(es/No)	Yes. Goa State Pollution Control Board has issued an order creating a Public Grievance cell to address the complaints and grievances related to plastic waste management Rules, 2016. Also, Directorate of Municipal Administration has issued an order creating Public Grievance cell to address the complaints and grievances related to PWM Rules. Further, Direcorate of Municipal Administration has issued memorandum to all ULB's to create Public Grievance Cell in the respective ULBs.	Yes.The MA& UD dept, instructed all ULBs to create public grievance cell at ULB level.	GAP	Public Grievance Cell Sameer App, is under trial and will be launched in due course of time.

Sl. No	Item	Goa	Andhra Pradesh	Telangana	Puducherry
5	Identification of institutions which will be involved in implementation of Action Plan (Yes/No)	Yes,As per the time targeted approved action plan for the state of Goa related to plastic waste management Rules, 2016.	YesPR&RD,MA&UD,CDMA,Sw achh Andhra Corporation, HM&FM, Educational Institusions and Civil supplies Dept.	GAP	Pondicherry University National Service Scheme Education Department. Local Administration Dept.

Sl. No	Item	Goa	Andhra Pradesh	Telangana	Puducherry
6	Training of workers from this institutions (Yes/No)	Yes, Goa Waste Management Corporation (GWMC) conducts various programmes in the state of Goa for awareness of general public and also training of workers of all the stakeholders that are part of the implementation of Action Plan.	No	GAP	Yes, It is being done.

Sl. No	Item	Goa	Andhra Pradesh	Telangana	Puducherry
7	Launching Awareness Program for general public (Yes/ No)	Yes,Goa Waste Management Corporation (GWMC) conducts various programmes in the state of Goa for awareness of general public and also training of workers of all the stakeholders that are part of the implementation of Action Plan.	yes	GAP	YesPlastic awareness rally and programme was organised by Indira Gandhi College of Arts and Science, Saradha Gangadharan College, Kanchi Mamunivar Centre for Post Graduate Studies and Tagore Govt.Arts and Science College.

Sl. No	Item	Goa	Andhra Pradesh	Telangana	Puducherry
8	Identification of locations where littering is a common problem (Yes/No)	This Department has also issued Memorandum directing all the ULBs to further identify the locations where littering is a common problem and keep a strict vigil on the littering of waste by the squads.	Yes	GAP	Yes Beach, Bus Stand, Market.

Sl. No	Item	Goa	Andhra Pradesh	Telangana	Puducherry
9	Have surveillance squads been deputed in all locations (Y/N)	Yes, Directorate of Municipal Administration has issued memorandum to all the ULBs directing them to keep a strict vigil on the littering of waste at the mentioned location by utilizing the services of present squads constituted under Goa non-Biodegradable Garbage (Control) Act, 1996. Also few village panchayats have installed CCTV for surveillance to keep a check on littering at the identified locations. the Squad consisting of Secretary, Clerk and ward member monitors the location in the village panchayat jurisdiction.	Yes	GAP	yes

Sl. No	Item	Goa	Andhra Pradesh	Telangana	Puducherry
10	Incorporation of user fee for waste generator and spot fines for littering in bye-laws of local bodies (Yes/No)	<p>In the state of Goa, there exists an Act, namely, The Goa non-Biodegradable Garbage (Control) Act, 1996 that deals with prevention of throwing or depositing non-biodegradable garbage like plastic in public drains, roads and place open to public view in the State of Goa and for matters connected therewith or incidental thereto with an provision for penalty in the form of fines or imprisonment. In the light of the same, bye-laws as per Rules 6(4) of the plastic waste management Rules, 2016 were not notified. However, the Directorate of Municipal Administration has already notified Model municipal Solid Waste (management and Handling) Bye-laws, 2020 vide Notification No. 10/661/2018/DMA/Sanitation Rules/ByeLaws/1614 dated 24/09/2020 incorporating the user fee for waste generator and spot fines for littering in ULB jurisdiction including plastic waste.</p>	yes	GAP	Yes, As per Bye-laws framed by Local bodies, so far an amount of Rs. 18.01.905/- has been collected from the violators.

Sl. No	Item	Goa	Andhra Pradesh	Telangana	Puducherry
11	No of registered Producers/brand owner/importers as per Rule 9 & 13 of PWM	nil	The ROs furnished the list of PIBOs and recyclers which is given below: No. Of Unit Identified: Producers-132, Brand owners- 44.	27 nos. of PIBOs and 34 Recyclers have obtained registration duly submitting EPR Action Plan.	Registration issued to 18 Producers, 40 Recyclers, 7 BOs and 5 plastic raw material granules manufacturers.
12	Percentage of producers / brand owners / importers which have engaged with ULB of PWM		10	Not Provided	30
13	No.of Brandowners/ producers operating without Registration from SPCB/PCC/ CPCB	An e-mail was sent to some identified Brand Owners/Producers to comply with registration and to submit EPR certificate as per rules.	The issue of Registration to Brand-owners & Producers and recyclers under PWM Rules, Is being continuously monitored through Stakeholder Department. No of unit not applied for registration: Producers-34, Brand-owners-56	TSPCB has identified some of the PIBOs and issued notice to them for obtaining registration under PWM Rules.	Not Provided
14	Details of Coercive Action taken against defaulting units		Notice were issued to all PIBOs and recyclers by the ROs of APPCB, directing all PIBOs and Recyclers to apply for registration under PWM Rules, 2018	Board will be initiating action against defaulting units as per provisions of PWM Rules.	Govt. of Puducherry has imposed ban on Single Use Plastic vide order dated 30.07.2019.

Sl. No	Item	Goa	Andhra Pradesh	Telangana	Puducherry
15	No. of violations & action taken on non-compliance of provisions of PWM Rules, 2016, as amended, 2018 (Rule 12)	As per data submitted by local bodies 133 cases have been booked and amount of Rs.1,18,400/- has been collected	State Urban Development Dept., constituted 512 Taskforce teams and 235 Tons of plastic carry bags were seized and Rs. 164 lakhs of fines was collected from defaulters.	The ULBs have collected fine of Rs.10.42 lakhs and cumulative fine collected from violators / vendors /retailers using plastic carry bags less than 50 microns as on date is Rs.49.31 lakhs. Telangana PCB in coordination with GHMC carried out surprise inspections to identify producers / manufacturers of plastic carry bags less than 50 Micron thickness. Eight no. of producers were identified producing plastic carrybags of less than 50 micron thickness and were penalized for Rs.50,000/- each Govt of Telangna issued G.O Ms. No. 27 on prohibition of open burning and fines are being imposed on violators. TSPCB has reviewed Manikonda Municipality , Nizampet Municipality, Bandlaguda Municipality, Mahaboobnagar, Sangareddy, Toopran,	Surprise inspections were carried out with a team consists of official of PPCC & Puducherry & Karaikal Municipality and seized 50 bundles of plastic carry bags form major stockists. Nine Plastic manufacturing units were issued closure direction with disconnection of power for violation of provision of plastic waste management Rules, 2016. As per the provision of plastic waste management Rules, 2016, Bye-laws have been framed by the urban local bodies (ULBs). As per the report received from the ULBs. Rs. 18,01,905/- have been received from 17,154 violators.

Sl. No	Item	Goa	Andhra Pradesh	Telangana	Puducherry
				Medak and Narsampet Municipality regarding open burning of waste. TSPCB levies penalty of Rs. 25, 00/- each on Nizampet, Sangareddy, Toopran, Medak and Narsampet Municipality.	